

SHRI VISHWANATH PRATAP SINGH : We are following a liberalised policy compatible with our economic constraints.

SHRI ANANDA GAJAPATI RAJU POOSAPATI : Mr. Speaker, Sir I would like to know that in this exploratory mission, in this preliminary talk, is there any fruitful outcome that has happened, particularly with the Japanese team? And if so, we want further details from the hon. Minister.

SHRI VISHWANATH PRATAP SINGH : As I have mentioned, it is mainly exploratory in nature. They have also had a mind to assess the strength of our country's economy. According to our assessment, they went with a good impression. One concrete outcome of the visit is that the Japanese Auto-Parts Industry Association had sent 9-member delegation to India in February, 1985 and it went round the country and had talks with their counterparts.

Presentation of pay Commission's Report

*45 + **SHRI DHARM PAL SINGH MALIK :**

SHRI K KUNJAMBU :

Will the Minister of FINANCE be pleased to state :

(a) Whether the Central Government employees have been pressing for early presentation of Pay Commission's Report ;

(b) the reasons for delay in the submission of the Report ; and

(c) the time by which it will be presented ?

THE MINISTER OF FINANCE AND COMMERCE AND SUPPLY (SHRI VISHWANATH PRATAP SINGH) : (a) to (c) A statement is laid on the table of the House.

Statement

The Staff Side of the National Council (Joint Consultative Machinery)

had drawn the attention of the Government to the delay in the submission of the report of the Fourth Central Pay Commission and had requested for interim relief in this context.

2. According to the terms of reference of the Fourth Central Pay Commission, it is to enquire into the structure of emoluments, conditions of service, death cum-retirement benefits etc. of Central Government employees-industrial and non-industrial, personal of the Defence Services and employees of Union Territories and make its recommendations as soon as practicable. The number of employees covered under the terms of reference of the Pay Commission is about 5 million. Since the structure of emoluments and conditions of service of employees of various sectors of Government are to be determined by the Commission keeping in view their existing relativities and the future needs for about a decade, the Commission has to collect extensive data, analyse them and carefully arrive at its conclusions. It may not be possible at this stage to indicate the time by which the commission would submit its final report. The terms of reference of the Pay Commission have, however, been recently amended to enable the commission to consider the demand of the Staff Side for another instalment of interim relief pending submission of their final recommendations.

SHRI DHARAM PAL SINGH MALIK : First of all, I would like to submit that in the statement itself, the reason for the delay in submission of the report has not been given. Secondly, I would like to know from the hon. Minister, whether any time-frame was mentioned for the presentation of the report of the Pay Commission when the Pay Commission was appointed by the Government ?

Considering the delay in submitting the report, whether the Government will ask the Pay Commission to submit its interim report and sanction another interim relief to the Central Government employees on this basis ?

SHRI VISHWANATH PRATAP SINGH : Sir, no time-frame was given while the Commission was formed. But as the Member has said, the Government would be asking the Pay Commission to give a time-frame by which it would be submitting its report.

SHRI DHARAM PAL SINGH MALIK : It is not a fact that thousands of Central Government employees residing in Bahadurgarh, Sonapat and other peripheral towns of Haryana are getting C.C.A at Delhi rate whereas the Haryana Government employees residing in these towns are not getting C.C.A. at par with the Central Government employees? Will the Central Government propose to send guidelines to the State Government to remove these disparities?

SHRI VISHWANATH PRATAP SINGH : Sir, the main Question is on the pay Commission. But this was a very specific question regarding sonapat. I require a separate notice.

SHRI K. KUNJAMBU : Mr. Speaker, Sir, 5 million Central Government employees are eagerly awaiting for the Report of the Pay Commission. They are confident that our dynamic Prime Minister will do justice to them. Therefore, I would like to know from the hon. Minister whether a firm date would be given in regard to the payment of interim relief and the final submission of the report of the Pay Commission?

SHRI VISHWANATH PRATAP SINGH : I have already replied.

DR. DATTA SAMANT : Sir, there is a considerable delay in presentation of this Pay Commission report.

In his lengthy reply, the Minister has said that workers are more, departments are more etc. With these replies, we are not satisfied. Considering all this delay, whether the Minister will think of giving immediate interim relief to the Central Government employees and would he also fix the probable date

by which the final report should be submitted by the Commission?

SHRI VISHWANATH PRATAP SINGH : Sir, for the first time, the Government *sou motu* appointed this Pay Commission and gave interim relief also ranging from Rs. 50 to Rs. 100 per month.

Even in the terms of reference now to the Commission, an amendment has been made whereby the Commission can recommend interim relief. I have already mentioned that the Government would be writing to the commission as to whether it could give time-frame by which it will give the report.

SHRI AJOY BISWAS : The confederation of the Central Government Employees have demanded second interim relief for the delay in the submission of the Pay Commission's report. May I, therefore, know from the hon. Minister whether he will convene a meeting of the J.C.M. and decide the issue there?

SHRI VISHWANATH PRATAP SINGH : I cannot agree to this suggestion. But the representatives of the Union have met the Commission on 28.2.85. I think, that will take care of it.

MR. SPEAKER : Q.No.46. Shri Saifuddin Chowdhary.

SHRI AMAR ROYPRADHAN : Sir, I request that Q.No. 56 also may be taken up along with Q.No.46. It is of a similar nature.

MR. SPEAKER : I think, it can be done.

Are you ready with Q.No.56 also?

SHRI VISHWANATH PRATAP SINGH : yes, sir.

PROF. MADHU DANDAVATE : Merger is allowed if two-thirds come together.

MR. SPEAKER : That is why I am asking; I am ascertaining, as I have to decide it.